



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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NEW DELHI, MONDAY, APRIL 4, 2011/CHAITRA 14, 1933 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 4th April, 2011/Chaitra 14, 1933 (Saka)*

The following Act of Parliament received the assent of the President on the 1st April, 2011, and is hereby published for general information:—

### THE REPATRIATION OF PRISONERS (AMENDMENT) ACT, 2011

(No. 6 OF 2011)

[1st April, 2011]

AN Act to amend the Repatriation of Prisoners Act, 2003.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

1. This Act may be called the Repatriation of Prisoners (Amendment) Act, 2011.
2. In the Repatriation of Prisoners Act, 2003, in section 5, in sub-section (2), in clause (c), for the words "martial law", the words "military law" shall be substituted.

Short title.

Amendment of  
section 5 of  
Act 49 of  
2003.

V.K. BHASIN,  
*Secy. to the Govt. of India.*